

Dispute Between Kandla Port Trust and Plot-Holders of Kandla Port

3027. SHRI D. R. PARMAR :
SHRI R. K. AMIN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any dispute between the Kandla Port Trust and the Plot-holders of the Kandla Port regarding payment for the plots; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). There is no dispute as regarding the dues payable for plots as these are based on lease deeds. However, representations were received by the port Trust regarding payment of graded penalty ranging 25 per cent to 200 per cent provided in the lease deeds for delay in payment of dues from two months to two years. The Board of Trustees on the Kandla Port Trust have considered the representations and have proposed certain amendments in the lease agreement which are under examination. In the mean time the Port Trust Board allowed 90 per cent remission in penalty charges if arrears of dues were paid upto 31st December, 1968. The Board later extended this facilities upto the 28th February, 1969.

New Shipping Device

3028. SHRI P. C. ADICHAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Hindustan Shipyard Ltd. Visakhapatnam has recently fabricated a new device called bulbous-bow, which would enable the Shipping Corporation to save considerable amount of foreign exchange by applying the new cadget to each shipman by it ;

(b) if so, the salient features of the new device ; and

(c) the annual saving in foreign exchange to the Corporation and to the country as a whole that is likely to accrue on this account ?

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) A bulbous-bow is a projection at the stem of a ship below the water line. The Hindustan Shipyard limited prefabricated a bulbous-bow according to the line drawings supplied by the Shipping Corporation of India for being fitted on to its ship "Vishvabhakti" built by the Shipyard.

(b) The Shipping Corporation is the first Indian shipping company to fit bulbous-bow on an Indian built vessel. The weight of the bulbous-bow is about 10 tons. Based on model test results, the bulbous-bow is expected to provide a saving in power to the extent of 13 per cent at constant speed or alternatively an increase in speed by 0.65 knot at the same power. It also increases the buoyancy of the vessel which is expected to increase the dead-weight of the ship by about 80 tons.

(c) The estimated annual saving resulting from the provision of this device in a ship will be about Rs. 80,000/-. The foreign exchange component of the saving will depend upon the sector on which a ship fitted with the device is employed.

दिल्ली में पान के पत्तों पर बिक्री कर

3029. श्री कंचर लाल गुप्त : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यदि पान के पत्तों की बिक्री 30,000 रुपये प्रतिवर्ष से अधिक हो जाती है, तो दिल्ली में उन पर बिक्री कर लिया जाता है ;

(ख) यदि हां, तो क्या सरकार को अभ्यावेदन प्राप्त हुए हैं जिनमें पान के पत्तों को बिक्री कर से पूर्णतया मुक्त करने की माँग की गई है ;

(ग) यदि हां, तो ये अभ्यावेदन कब प्राप्त हुए थे और सरकार द्वारा उन पर क्या कार्यवाही की गई है ; और

(घ) क्या यह भी सच है कि राजस्थान उच्च न्यायालय में यह निर्णय दिया है कि पान के पत्तों पर बिक्री कर नहीं लिया जा सकता ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). 1 अप्रैल, 1968 से पान के पत्ते की बिक्री-कर से छूट दी गई है किन्तु 'तैयार पान' के लिये छूट नहीं है। दिल्ली प्रशासन को 'तैयार पान' के व्यापारियों से दिसम्बर, 1966 में और 1967 के शुरू में इस माल को बिक्री कर से छूट देने के लिए अभ्यावेदन प्राप्त हुए थे। मामले की परीक्षा की गई थी और यह निर्णय किया गया कि पान के व्यापारियों (पान के पत्ते के अलावा) के सम्बन्ध में कर-योग्य व्यापार को 10,000 रु० से बढ़ा कर 30,000 कर दिया जाय। दिल्ली प्रशासन द्वारा 14 जून, 1968 को इस सम्बन्ध में आदेश जारी किये गये थे। दिल्ली प्रशासन का यह भी सलाह दी गई है कि वे उत्तरी क्षेत्र के लिए बिक्री कर संबंधी क्षेत्रीय परिषद के समक्ष 'तैयार पान' को पूरी छूट देने के प्रश्न को उठायें।

(घ) जी हां, श्रीमान।

Law and Order in University Campus

3030. SHRI KANWAR LAL GUPTA:
SHRI J. B. SINGH :
SHRI SHARDA NAND :
SHRI ONKAR SINGH :
SHRI HEM RAJ :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Vice-Chancellors of the U. P. Universities recently passed a resolution that maintenance of law and order in the University campus is the State responsibility ;

(b) if so, the reaction of Government thereto ; and

(c) what are the other recommendations and what action Government taken on them ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c) : A statement giving recommendations made by the Vice-Chancellors' Conference of U. P. Universities held at Lucknow on January 3 and 4, 1969, is laid on the Table of the House. [Placed in Library. See No. LT-339/69.]

These recommendations primarily concern the Government of U. P./State Universities in U. P. However, in respect of recommendation No. 1 under "Financial matters" a meeting has since been held and the U. G. C. and the State Government have agreed on a basis for payment of grants for development schemes of the State Universities accepted by the Commission. The recommendation No. 4 under "Law and Order Problem in the Universities" is being examined separately.

Undercutting in Official Air Fares by Foreign Airlines

3031. SHRIMATI ILA PAL-
CHOUDHURI :
SHRI HEM RAJ :
SHRI GADILINGANA
GOWD :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that of late it has been suspected that due to some foreign Air lines indulging in undercutting official airfares on certain routes particularly on those routes which carry emigrant traffic, there has been diversion of traffic from Air India-resulting in loss of Foreign exchange;

(b) if so, the extent of undercutting and consequential loss of Foreign Exchange suffered by the Air India during the year 1968 ;

(c) whether it is also a fact that the Enforcement Directorate of the Ministry of Finance had carried out, a raid on the premises of a West Asian Air Line suspecting that it was indulging in malpractices of the type referred to in part (a) above.

(d) if so, with what result ; and

(e) the permanent measures, if any, taken or proposed to be taken to prevent such malpractices ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) There are reasons to believe that certain airlines have been undercutting official air fares on certain international routes, particularly in regard to emigrant traffic between India and the United Kingdom. This leads to diversion of traffic from the services of Air-India, resulting in loss of revenue to Air-India and foreign exchange to the country.